

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) State Governments have been addressed to implement various provisions of the protection of Civil Rights Act and to inform the Government of India about the action taken. Central Government have accorded assistance to some States in strengthening their machinery for the implementation of the Act. Periodic information on the measures taken by the State Governments in this regard is collected.

Citizenship of the Naga Leader, Shri Phizo

1280. SHRI Ng. TOMPOK SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether at any stage the self-exiled Naga leader, Shri A. Z. Phizo applied for the citizenship of U.K. and/or India;

(b) if so, when and what action was taken by Government in this regard;

(c) whether the Government of India are aware of the statement made by the Chief Minister of Nagaland, Shri Vizol appearing in the 'Statesman' of the 15th July, 1978 regarding the nationality of Shri Phizo; and

(d) what action Government have taken or propose to take to apprise the Chief Minister of Nagaland about the exact nationality of Shri Phizo?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) Shri Phizo was an Indian citizen. He applied to the British authorities in 1961 for the citizenship of U.K. and reportedly it was granted to him. He continues to be a citizen of U.K.

(c) and (d) Government have seen the news item. No action is considered necessary in this regard.

Atrocities on Harijans

1281. SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of atrocities perpetrated on the Harijans since April, 1977;

(b) the number of judicial enquiries started in these cases and the follow up action taken by Government; and

(c) the number of persons arrested and punished in connection with these cases, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) According to the information received from the State/UT Governments so far, a total of 14,729 cases have been registered under the Indian Penal Code during the period April 1977 to May 1978, where members of Scheduled Castes were the victims and people not belonging to Scheduled Castes were named as accused.

(b) and (c) These details are not being collected by the Centre from the State/UT Governments.

Manufacture of Khadi polyester

1282. SHRI MULKA GOVINDA REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal under Government consideration to encourage Khadi polyester in the country;

(b) if so, what are the details thereof; and

(c) what circumstances led Government to take this decision?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITTY): (a) to (c) The Government introduced a Bill [Khadi and Village Industries Commission (Amendment) Bill, 1978] in Lok Sabha on 12-4-1978 seeking *inter alia* amendment of the expression "khadi" under clause (d)